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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH .**

24.OA.No. 060/00426/2014

TILAK RAJ

.....**APPLICANT**

VERSUS

UNION OF INDIA & ORS.

.....**RESPONDENTS**

13.10.2014

Present: Mr. Manish Dadwal, proxy for Mr. K.S. Dadwal, counsel for the applicant.
Mr. Deepak Agnihotri, counsel for the respondents

1. In view of the preliminary objection raised by the learned counsel for the respondents with regard to jurisdiction of this Tribunal in entertaining the Original Application on behalf of the applicant being an employee of Station Canteen that they are not the civil employees and thus they cannot maintain the petition before this Court, learned counsel for the applicant seeks permission to withdraw the present Original Application enabling him to file it before the appropriate Forum in accordance with law. However, learned counsel for the applicant submitted that since this Court had already granted the stay in favour of the applicant. Therefore, let the same be continued for another 15 days' time during which the applicant would approach the appropriate Forum.
2. Considering that the impugned order had already ^{been} stayed by this Court, let the interim order be continued for another 15 days' from the date of receipt of a certified copy of this order and in the meantime applicant is directed to approach the appropriate Forum in accordance with law.
3. Ordered accordingly. '**Dasti**'.

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**(RAJWANT SANDHU)
MEMBER (A)**

JK

**(SANJEEV KAUSHIK)
MEMBER (J)**

'sv'